

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).13660/2025

[Arising out of impugned final judgment and order dated 27-08-2024 in CRLA No.1403/1982 passed by the High Court of Judicature at Allahabad]

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BHAIRO SINGH

Respondent(s)

(IA No. 189602/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 23-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Akshay Amritanshu, AOR
Ms. Drishti Rawal, Adv.
Ms. Drishti Saraf, Adv.
Mr. Sarthak Srivastava, Adv.
Mr. Mayur Goyal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of office report indicating that the respondent is yet not served, as prayed for by learned counsel for the petitioner-State to serve the respondent through the local SHO within three weeks from today and file an affidavit showing such service, the matter be listed on 11.11.2025.

Signature Not Verified

Digitally signed by
SAPNA BISHT
Date: 2025.09.24
14:19:37 (IST)
Reason: I am the signatory

(SAPNA BISHT)
COURT MASTER (SH)

(ANJALI PANWAR)
COURT MASTER (NSH)